

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM 'C'**

**Outside the Jurisdiction of the authorized person**  
**[See Rule 4(1)]**

No. RTIA/DR-HCIND/5892

Indore, Dated 09<sup>th</sup> November, 2012

From,

**The Deputy Registrar,**  
State Public Information Officer,  
High Court of M. P., Bench at Indore

To,

**Presiding Officer & Principal Judge,**  
**Family Court,**  
**INDORE**


**SUB: Application under R.T.I. Act, 2005.**

An application no. nil dated 09/11/2012 received by undersigned and registered at I. D. no. 30/2012-2013 from Mr. Manoj Pande, Pune (Maharashtra) is transferred **under Rule 4(1) of the High Court of M. P. (Right to Information) Rules 2006** for appropriate action at your end, and the information if admissible, may be provided directly to the applicant under intimation to the undersigned.

In case, it does not fall under your jurisdiction, the same be further transferred to the concerned Public Authority under intimation to the applicant.

The applicant has appended a non-judicial stamp of Rs. 50/- along with the application which is being transferred to you. Applicant has not pasted his photograph as required under the High Court of M. P. (Right to Information) Rules 2006.

Encl: As above  
(in original)


*e/c*  
  
**(A. V. MANDLOI)**  
**DY. REGISTRAR**  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M. P.  
BENCH AT INDORE

**Endt. No. RTIA/DR-HCIND/5893**

**Indore, Dated 09<sup>th</sup> November, 2012**

Copy to: **Mr. Manoj Pande**  
**B-5/33, Soles Park,**  
**Ghorpadi,**  
**Pune-36 (Maharashtra)**

With request to contact the above Authority for further information in the matter.

*e/c*  
  
**(A. V. MANDLOI)**  
**DY. REGISTRAR**  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M. P.  
BENCH AT INDORE